GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:196 ANSWERED ON:22.11.2012 POWER TO CCI

Bapurao Shri Khatgaonkar Patil Bhaskarrao; Bhoi Shri Sanjay; Gaikwad Shri Eknath Mahadeo; Paranjpe Shri Anand Prakash

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government proposes to give search and seizure powers to the Competition Commission of India (CCI);
- (b) if so, the details in this regard;
- (c) whether the Government proposes to reduce the number of days for merger and acquisition of companies; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

- (a) & (b) Under Section 41(3) of the Competition Act, 2002, Director General, Competition Commission of India (CCI), upon authorization by the Chief Metropolitan Magistrate, Delhi has the powers of search and seizure in any investigation. However, the Government proposes to grant the power to authorise such search and seizure to the Chairperson, CCI by proposing suitable amendments in the Competition Act, 2002.
- (c) & (d) Yes, Madam. The Government proposes to reduce the period within which the CCI has to pass an order or issue directions in such matters from two hundred and ten days to one hundred and eighty days by a suitable amendment in the Competition Act, 2002.